

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

OA No. 1294/93

A.S. Patil

..Applicant

v/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M R Kolhatkar, Member (A)

APPEARANCE:

Mr. S J Raikar
Counsel for the applicant

Mr. Ravi R. Shetty for
Mr. R.K. Shetty, counsel for
respondents.

ORAL JUDGMENT:

DATED: 7.2.1994
(Per: M.S. Deshpande, Vice Chairman)

Heard the counsel. The only order that we need make in the present case on the statement of the learned counsel for the respondents is that the applicant ^{should} ~~would~~ be posted at Bombay, as he had been in Pune for more than 23 years.

The applicant's counsel states that in that case the applicant would have no objection

to his being posted at Bombay. The applicant is present in the court and he conveys this through his counsel. In view of this nothing survives. The order of posting may be given to the applicant within two weeks.

(S)

With the above observations the application is disposed of finally. No order as to costs.

M.R.Kolhatkar
(M.R. Kolhatkar)
Member(A)

.....
(M.S. Deshpande)
Vice Chairman

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